

State Vs. Man Mohan Singh
CNR No.DLCT01-006654-2021
Bail Application No.1212/2021
FIR No.186/2021
PS Burari
U/s 420/34 IPC

14/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Man Mohan Singh for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO/ SI Satender Singh is present (through V.C.).

Sh. Avinash, Ld. Counsel for the accused Man Mohan Singh (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that the accused has already joined the investigation of the present case and he shall co-operate in the investigation and he shall join the investigation as and when directed by the SHO/ IO. It is further submitted by counsel for the accused that the accused has also provided the requisite documents to the IO and settlement talks are going-on with the concerned Bank and IO be directed not to take any coercive action against the accused.

It is submitted by the IO that the accused has already joined the investigation and the documents provided by the accused are yet to be verified from the concerned Bank. It is further submitted by the IO that he has also issued notice u/s. 91 Cr.P.C. to the concerned Bank and report from the concerned Bank is awaited.

SHO/ IO is directed to file further/ detailed reply on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on 12/07/2021. Date of 12/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 12/07/2021.

No coercive action shall be taken against the accused till the next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(G)

FIR No.73/2021

PS Burari

U/s 420/34 IPC

State Vs. (1) Dharmender Singhal @ Pinki

(2) Abhishek Singhal

(3) Sahil Singhal

14/06/2021

Present applications u/s. 438 Cr.P.C. have been filed on

**behalf of accused Dharmender Snghal @ Pinki, Abhishek Singhal and Sahil Singhal
for grant of anticipatory bail.**

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Mukesh Kumar Sharma, Ld. Counsel for all the applicants/ accused persons (through V.C.).

None has joined the proceedings through V.C. on behalf of complainant.

Ahlmad is absent.

In terms of order dated 28/05/2021, reply stated to be not filed by the IO.

In terms of the order dated 28/05/2021, IO is directed to file the status/ appropriate report regarding settlement on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail applications of the accused persons be put for consideration on **05/07/2021**. Date of 05/07/2021 is given at the specific request and convenience of counsel for all the accused.

Issue notice to the IO, for the next date of hearing i.e. **05/07/2021**.

Interim order, if any, to continue till the next date of hearing. All accused are directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

14/06/2021(G)

Bail Application No.1115/2021
State Vs. Rajeev Chugh
FIR No.139/2021
PS Burari
U/s 498-A/406/34 IPC

14/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Rajeev Chugh for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Anil Goel, Ld. Counsel for the accused Rajeev Chugh (through V.C.).

None has joined the proceedings through VC on behalf of the complainant.

Ahlmad is absent.

It is submitted by counsel for the accused that settlement talks are going-on between the parties and next date of hearing before the Mediation Centre is 15/06/2021 and time be granted for the purpose of settlement.

Issue notice to the IO with direction to file further/ detailed report, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **09/07/2021**. Date of 09/07/2021 is given at the specific request and convenience of counsel for the accused.

Interim order, if any, to continue till the next date of hearing.
Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(G)

FIR No.98/2021
PS Burari
U/s 307/411/120-B/34 IPC
State Vs. Amit Mehra

14/06/2021

Present 1st application u/s. 439 Cr.P.C. has been filed on behalf of accused Amit Mehra for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Mr. Farahim Khan, Ld. Counsel for the accused Amit Mehra (through V.C.).

Ahlmad is absent.

TCR is stated to be not received from the Ld. Concerned Court. Ahlmad of the Ld. Concerned Court is directed to furnish appropriate explanation, on or before the next date of hearing, as to why he has not sent the TCR despite directions. Ahlmad of the Ld. Concerned Court is directed to send the TCR positively before the next date of hearing.

Issue notice to the IO, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **22/06/2021**. Date of 22/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(G)

FIR No.138/2021
PS Subzi Mandi
U/s 307/341/34 IPC
State Vs. Amit Pradhan

14/06/2021

Present 3rd application u/s. 439 Cr.P.C. has been filed on behalf of accused Amit Pradhan for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Ashok Priyadarshi, Ld. Counsel for the accused Amit Pradhan (through V.C.).

Ahlmad is absent.

Proper/ detailed reply stated to be not filed by the IO. IO was bound down for today. IO is absent without any intimation or explanation.

Issue show cause notice to the IO with direction to file his explanation regarding not filing of proper/ detailed reply as well as explanation regarding his non-appearance, for the next date of hearing.

Issue notice to the SHO/ IO to appear with direction to file proper/ detailed reply to the aforesaid bail application of the accused positively, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **19/06/2021**. Date of 19/06/2021 is given at the specific request and convenience of counsel for the accused.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(G)

FIR No.247/2021
PS Roop Nagar
U/s 392/394/411/34 IPC
State Vs. Lalit

14/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Lalit for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO/ SI Ranjeet Singh is present (through V.C.).

Sh. Sita Ram Tanwar and Sh. Animesh Dubey, Ld. Counsel for the accused Lalit (through V.C.).

Ahlmad is absent.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be received.

It is submitted by counsel for the accused that the present application be put up for consideration on some other day. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **24/06/2021**. Date of 24/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **24/06/2021**.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(G)

FIR No.618/2020
PS Wazirabad
U/s 376-D/506 IPC
State Vs. Faizan Ahmad

14/06/2021

Present 1st application u/s. 438 Cr.P.C. has been filed on behalf of accused Faizan Ahmad for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO/ W-SI Sonika is present (through V.C.).

Sh. C.L. Dhawan, Ld. Counsel for the accused Faizan Ahmad (through V.C.).

Ahlmad is absent.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be filed.

Issue notice to the complainant/ prosecutrix, through IO, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **25/06/2021**. Date of 25/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **25/06/2021**.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

14/06/2021(G)

State Vs. Obeifoka Friday Okeke @ Obiora Tony Okeke
FIR No. 567/2016
PS Burari
U/s 420/468/471 IPC r/w Section 14 Foreigners Act

14/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Obeifoka Friday Okeke @ Obiora Tony Okeke for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO /SI Suresh Bhatia is present (through V.C.).

Sh. Anoop Kumar Gupta, Ld. Counsel for the accused Obeifoka Friday Okeke @ Obiora Tony Okeke (through V.C.).

Ahlmad is absent.

It is submitted by the IO that in the present report reply regarding previous conviction of the accused could not be filed as the office of the NCRB was closed on 12/06/2021 and 13/06/2021, being holidays and time be granted for filing the same. Heard. Request is allowed.

IO is directed to file report regarding previous involvement of the accused and list of all pending cases against the accused positively, on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put for consideration on **15/06/2021**. Date of 15/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **15/06/2021**.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(G)

CNR No.DLCT01-004029-2015

SC No.102/2021

FIR No.48/2015

PS Nabi Karim

U/s 186/353/333/307/201/34 IPC & 25/27 Arms Act

State Vs. Ajay @ Nathu & Ors.

14/06/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of accused
Ajay @ Nathu.**

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Deepak Sharma, Ld. Counsel for the accused Ajay @ Nathu (through
V.C.).

Ahlmad is absent.

Report of the IO is stated to be received.

Remaining arguments heard at length on the aforesaid bail application of
the accused.

Put up for clarifications if any/ orders on **15/06/2021.**

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(G)

State Vs. Aftab Ahmad @ Munna
FIR No.244/2020
PS Kamla Market
U/s 302/34 IPC

14/06/2021

File taken up today on the interim bail application u/s/. 439 Cr.P.C. for the period of 30 days has been filed on behalf of accused Aftab Ahmad @ Munna.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

SI Giriraj is present on behalf of IO/Inspector Lekhraj Singh (through V.C.).

Sh. Ashutosh Bhardwaj and Sh. Ashwani Jha, Ld. Counsel for the accused Aftab Ahmad @ Munna (through V.C.)

Ahlmad is absent.

Further report is received from the concerned Jail Deputy Superintendent and Medical Officer In-charge, Central Jail No.4, Tihar, New Delhi. Perused.

Some clarifications are required in respect of the reports received from the concerned Jail Superintendent and Medical In-charge.

Issue notice to the concerned Jail Superintendent and Medical Officer In-charge, Central Jail No.4, Tihar, New Delhi to join the proceedings through V.C., for **15/06/2021**.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **15/06/2021**. Date of 15/06/2021 is given at specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing i.e. **15/06/2021**.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(G)

State Vs. Aftab Ahmad @ Munna
FIR No.244/2020
PS Kamla Market
U/s 302/34 IPC

14/06/2021

File taken up today on the interim bail application u/s/. 439 Cr.P.C. for the period of 90 days as per H.P.C. guidelines has been filed on behalf of accused Aftab Ahmad @ Munna.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused Aftab Ahmed @ Munna.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

The aforesaid bail application of the accused be put up for consideration on

15/06/2021.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(G)

FIR No. 98/2018
PS Sadar Bazar
U/s 302/307/34 IPC & 25/54/59 Arms Act
State Vs. Ajay @ Ganja

14/06/2021

File taken up today on application u/s. 439 Cr.P.C. for grant of interim bail filed on behalf of accused Ajay @ Ganja

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
SI Jitender Joshi is present (through V.C.).
Sh. Lokesh Garg, Ld. Counsel for the accused (through V.C.)

Ahlmad is absent.

Reply of the bail application is stated to be received.

Arguments heard on the aforesaid interim bail application of the accused.

Put up for clarifications if any/orders on **15/06/2021.**

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

CNR No.DLCT010001852015

SC No. 16/2021

FIR No.415/2015

PS Kotwali

State Vs. Sunil & Ors.

14/06/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Maan Singh.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
IO/ SI Satish Kumar is present (through V.C.)
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.)

Ahlmad is absent.

It is submitted by counsel for the accused that the aforesaid bail application of the accused Maan Singh be put up for consideration on some other day. Heard. Request is allowed.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/consideration on 23/06/2021. Date of 23/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

**FIR No. 200/2010
PS Paharganj
U/s 307/34 IPC
State Vs. Mukesh @ Lamboo & Ors.**

14/06/2021

File taken up today on application u/s. 439 Cr.P.C. for grant of regular bail filed on behalf of accused Ravi @ Vicky @ Titti

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO SI Pankaj Kumar is present (through V.C.)

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

Further reply of the bail application is received.

None has joined the proceedings through video conferencing on behalf of accused even on the last date of hearing i.e. 02/06/2021.

It appears that the accused/counsel is not willing to pursue the present bail application. Accordingly, present bail application of the accused Ravi @ Vicky @ Titti is dismissed-in-default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

14/06/2021(A)

**FIR No.210/2019
PS Kamla Market
U/s 328/379/414/411/34 IPC
State Vs. Rajesh Kumar Meena**

14/06/2021

File taken up today on the interim bail application u/s. 439 Cr.PC of accused Rajesh Kumar Meena as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Praveen Aggarwal, Ld. Legal Aid Counsel for the accused (through V.C.).

Ahlmad is absent.

Report of the Deputy Superintendent, Jail No. 4, Tihar, New Delhi is received. It is mentioned in the aforesaid report that the accused was admitted in the jail on 12/10/2020 and since then, he was running in judicial custody and was finally released from the jail on 20/05/2021 under the guidelines of H.P.C. 2021.

It is submitted by counsel for the accused that in view of the aforesaid report, he may be permitted to withdraw the present interim bail application of the accused, as the same has become infructuous. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused Rajesh Kumar Meena is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the accused is at liberty to collect the copy of the present order through electronic mode.

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**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)**

FIR No. 20/2015
PS Kamla Market
U/s 302/396/412/34 IPC
State Vs. Anish @ Dupatewala

14/06/2021

File taken up today on application u/s. 439 Cr.P.C. for grant of interim bail filed on behalf of accused Anish @ Dupatewala.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Vineet Jain, Ld. Counsel for the accused (through V.C.)

Ahlmad is absent.

Report is stated to be received from the concerned Jail Superintendent, Central Jail No. 4, Tihar, New Delhi.

Counsel for the accused and Addl. PP for the State seek time for clarifications in respect of the present interim bail application. Heard. Request is allowed.

At the request of counsel for the accused, put up the aforesaid bail application for clarifications/ consideration on **22/06/2021**. Date of 22/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

FIR No.113/2018
PS Paharganj
State Vs. Ritesh @ Kapil

14/06/2021

File taken up today on bail bonds.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sureties Sh. Tarun Saini and Smt. Sunita Rani are present alongwith Ld.
Counsel Sh. P.K. Garg (through V.C.).

Ld. P.O. is stated to be on training at Delhi Judicial Academy.

Verification reports of bail bonds are received. Bail bonds are accepted till
01/07/2021. Release warrants be prepared accordingly.

Original surety documents i.e. R.C. of surety Tarun Saini and FDR of
surety Smt. Sunita Rani are stated to be attached with the Bail Bonds. The aforesaid
documents of the sureties be retained on record. Robkar be issued. Sureties are directed
to complete the necessary formalities immediately after the physical functioning of the
Court.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)

Link Judge/ ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(G)

**SC No.130/2021
FIR No.226/2017
PS Subzi Mandi
State Vs. Karan**

14/06/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **03/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

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**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)**

CNR No.DLCT01-016634-2019

SC No.04/2021

FIR No.82/2019

P.S. N.D.R.S.

State Vs. Jagan Nath

14/06/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **03/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

CNR No.DLCT01-003847-2021
SC No.22/2021
FIR No.335/2019
PS Nabi Karim
State Vs. Surender Kumar & Ors.

14/06/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **03/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

SC No.74/2021
FIR No.34/2014
PS Prasad Nagar
State Vs. Deepak Kumar

14/06/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **03/09/2021** for purpose already fixed.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

SC No.19/2021
FIR No.173/2013
PS Burari
State Vs. Shanu

14/06/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **03/09/2021** for purpose already fixed.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

CR No.27/2021

Kishan Lal Vs. The State

14/06/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings via video conferencing on behalf of the revisionist.
Sh. Anil, Ld. Addl. P.P. for the respondent/State (through V.C.).

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **03/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

CR No.33/2021
State Vs. Amrik Singh (Lovely) & Ors.

14/06/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State/ revisionist (through V.C.).
None has joined the proceedings via video conferencing on
behalf of the respondents.

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **03/09/2021** for purpose already fixed.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

CA No.42/2021

State Vs. Maan Singh & Anr.

14/06/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State/ appellant (through V.C.).
None has joined the proceedings via video conferencing on
behalf of the respondents.

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **03/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

Misc. Crl. No.02/2021

Gopal Krishan Aggarwal Vs. Abhay Singh Yadav & Ors.

14/06/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings via video conferencing on behalf of the parties

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **03/09/2021** for purpose already fixed.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

CR No.38/2021

Narayan Chandra Giri Vs. Biman Mukherjee & Anr.

14/06/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings via video conferencing on behalf of the revisionist and respondent no. 1
Sh. Anil, Ld. Addl. PP for the State/respondent no. 2 (through V.C.)

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **03/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

CR No.39/2021

Narayan Chandra Giri Vs. Biman Mukherjee & State

14/06/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings via video conferencing on behalf of the revisionist and respondent no. 1
Sh. Anil, Ld. Addl. PP for the State/respondent no. 2 (through V.C.)

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **03/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

CR No.78/2021
Nitin Singhal Vs. State

14/06/2021

(Proceedings Convened through Video Conferencing)

Fresh criminal revision petition received by way of assignment. It be checked and registered.

Present: None has joined the proceedings via video conferencing on behalf of the revisionist.
 Sh. Anil, Ld. Addl. P.P. for the State/ respondent (through V.C.).

Ahlmad is absent.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021 and No. 6/R/RG/DHC/2021 dated 14/05/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **03/09/2021** for purpose already fixed.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

FIR No.415/2015
PS Kotwali
State Vs. Sunil & Ors.

14/06/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused
Maan Singh
(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
IO SI Satish Kumar is present (through V.C.)
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.)

Ahlmad is absent.

It is submitted by counsel for the accused the matter be taken up for clarifications/consideration on some other day. Heard. Request is allowed.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/consideration on 23/06/2021. Date of 23/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(A)

CNR No.DLCT01-003847-2021
SC No.22/2021
FIR No.335/2019
PS Nabi Karim
State Vs. Surender Kumar & Ors.

14/06/2021

File taken up today on the regular bail application u/s. 439 Cr.P.C. of accused Prem @ Manohar.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.)
Sh. Sanjay Sharma and Sh. Karan Sachdeva, Ld. Counsel for the accused
Prem @ Manohar (through V.C.)

Ahlmad is absent.

Issue notice to the IO for the purpose of clarifications, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **19/06/2021**. Date of 19/06/2021 is given at the convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
14/06/2021(G)